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(b) if so, what are the reasons therefor 2

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) Careful thought has been given to all aspects of the matter and it is found that there are several difficulties in undertaking any fresh enquiry. However, since a number of Members of Parliament have in a letter to the Prime Minister suggested a fresh enquiry, it is proposed to discuss the question with them in a meeting on the 20th November, 1969.

PENSIONERS RE-EMPLOYED GOVERN-IN MENT SERVICE

\*68. SHRIR P. KHAITAN: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of Class I, Class II and Class III employees of the various Ministries, who are getting pension from the Central Government and are reemployed in Government Service; and
- (b) the reasors for re-employing the pensioners in Government service?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMAS\VAMY): (a) and (b) A statement corstaining the requisite information as on 1-6-1969 in respect of all Ministries/Departments (except Ministries/Departments of Defence, Shipping and Transport, Industrial Development and Family Planting) is laid on the Table of the House. The remaining information is being collected and will be laid on the Table of the House as soon as possible

## STATEMENT

Number of employees who are getting pension from the Central Government and are reemployed in Gover ment service as on 1-6-1969.

Class	Class II	Class	Total	Reasons for re-employ- ment
30	4	16	50	The re- employ- ment was necessitated on grounds of public interest, due to shortage of qualified persons.

Abolition of Privy Purses

to Questions

\*69. Shri S. K. VAISHAMPAYEN ; SHRI CHITTA BASU: SHRI KRISHAN KANT SHRI NIRANJAN VARMA: SHRI BANKA BEHARY DAS: SHRI MULKA **GOVINDA** REDDY :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question No. 62 given in the Rajya Sabha on the 23rd July, 1969 and state:

- (a) whether the measures to implement the decision in regard to the abolition of privy purses and privileges of ex-rulers have since been worked out;
- (b) if so, the broad details of those measures;
- (c) if the answer to part (a) above be in the negative, the reasons therefor; and
- (d) the time by when Government propose to take a final decision in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (d) Certain proposals on the subject have already been formulated. However, discussions with the rulers have not yet been concluded. It is hoped to complete this process, if possible, by the end of this year and to finalise decisions soon thereafter.

## Pension to Freedom Fighters

\*70. SHRI A. D. MANI :Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether freedom fighters are getting pension from Government from October 1969;
- (b) what is definition of a freedom flighter and what are the qulifications or getting a pension; and
- (c) what is the estimated expenditure for the grant of pension to the freedom fighters?

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VADYA CHARAN SHUKLA) : (a) and (b) A note giving the salient features of the scheme formulated by Government of India for the grant of pension to the freedom fighters with effect from 2nd October 1969 is laid on the Table of the House.